

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

Tr. Application No.240/87.

Shri Rashid Khan Pathan,	...Applicant
V/s.	
Union of India & Others,	...Respondents
Shri Rewatkar,	...Intervener.

Tribunal's Order:

Dated: 19.10.1987.

Mr. Ramesh Darda has today filed a Miscellaneous Petition requesting that the order dt. 7.10.1987 be stayed. The said application is numbered as Miscellaneous Petition No.384/87. Mr. Darda contends that on 7.10.1987 he could not appear before the Tribunal on account of his personal ailment, that is an injury to his leg and that therefore, he was not able to make any submissions as to why the interim stay granted by the High Court should not be vacated. The matter is now fixed for Final Hearing on 18.12.1987. He therefore, prays that the effect of the order dt. 7.10.1987 would be that the applicant would stand reverted and that the applicant should be heard.

2. Heard Mr. Darda for the applicant and Mr. P. M. Pradhan for Respondent Nos. 1 to 3. The operation of the order dt. 7.10.1987 is stayed till 3.11.1987, if on the basis of that order the applicant has not as yet been reverted. The matter to come up before the Tribunal 2.11.1987 for considering the question as to whether this order should be confirmed or vacated. Issue notices to

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Shri Rewatkar, intervener and his advocate Shri Hardas.

Along with the notice, a copy of this order should be sent. Hamdast is allowed.

Notices issued to the
Intervener & his Adv.
on dtd. 20-10-87.

(A)
20/10.

B.C.Gadgil
(B.C.GADGIL)
VICE- CHAIRMAN

(J.G. RAJADHYAKSHA)
MEMBER(A).